MR. SPEAKER: Not allowed. Overruled.

श्री हरीश कुमार गंगवार: 4, 5 रु. एक मिट्टी के तेल के बोतल के दाम हैं ।

MR. SPEAKER: This is not the proper way to do. It is not according to rules that you are raising this.

श्री हरिकेश बहादुर: जो पुरानी कीमत है वही लागू रहनी चाहिये ।

MR. SPEAKER: Overuled. The point is not well taken.

श्री राम विलास पासवान: अध्यक्ष जी, सर्व प्रथम हमारा प्रोसीजर के सम्बन्ध में निवेदन है । मैं आपकी रूलिंग की ओर पहले ध्यान आकर्षित करना चाहता हूं । आपने बारबार इस सदन में कहा है कि जब बजट सत्र चल रहा हो या शुरू होने वाला हो तो कोई भी आर्डिनेंस और खास कर के जिससे आम लोगों की परेशानी बढ़े, टैक्स लगे, ऐसे आर्डिनैंस नहीं लाने चाहियें । लेकिन आपकी रूलिंग और बार-बार कहने के बाद भी दाम बढ़ाते चले गये । और मंत्री महोदय जब चाहते हैं तब आर्डिनैंस के द्वारा बजट सैशन के पूर्व या सत्र के दौरान दाम में वृद्धि करते हैं और फिर यह कहा जाता है कि हमने कोई नया टैक्स नहीं लगाया यह इसी तरह का नोटिफिकेशन है कि उस समय में दाम बढ़ाने का काम किया गया जिसको कि बजट के द्वारा किया जा सकता था । क्योंकि बजट पूरे देश का नक्शा रखता है, सब चीजों को सामने रखता है कि कितनी आय है और कितना व्यय है, लेकिन इसे मंत्री महोदय ने अलग तरीके से किया है ।

दूसरी बात मैं यह कहना चाहता हूं कि जब अन्तर्राष्ट्रीय बाजार में पैट्रोलियम प्रोडक्ट्स के दाम घटे हैं तो हिन्दुस्तान में ऐसी कौनसी नई बात आ गई जो यहां दाम बढ़ाने का कारोबार हुआ ?

इधर इन्होंने दाम बढ़ाये और उधर किरासीन तेल मार्केट से गायब हो गया । इसका मतलब यह है कि पूंजीपति और सरकार सांठ-गांठ में है । पूंजीपति जानता है कि कब दाम बढ़ने वाला है, वह सब होर्डिंग कर लेता है । इसका मतलब है कि सरकार की मशीनरी और पूंजीपति दोनों एक दूसरे से मिले हुए हैं ।

मैं रांची में गया था, आज वहां 20 रुपये लिटर पर भी तेल नहीं मिल रहा है। आज कामन-मैन की जरूरत को देखते हुए यह नोटिफिकेशन आपकी रूलिंग के विपरित हुआ है इसलिये इसको टेबल पर रखने की इजाजत न दी जाये ।

MR. SPEAKER: Have you got anything to say?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKER): I brought I have already laid the paper on the Table of the House.

श्री राम विलास पासवान : मंत्री महोदय ने हमारी बात को सुना नहीं स्पीकर साहब का रूलिंग था ।

12.12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKER): I beg to lay on the Table a copy each of the following Notifications, (Hindi and English versions) under sub-section (6) of section (3) of the Essential Commodities Act, 1955:—

(1) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1983 published in Notification, No. G.S.R. 275(E) in Gazette of India dated the 18th March, 1982.

(2) The Petroleum Products (Supply and Distribution) Second Amendment

Order, 1983 published in Notifications No. G.S.R. 276(E) in Gazette of India dated the 18th March, 1983.
[Placed in Library, *See* No. LT-6226/83]

FINANCIAL ESTIMATES AND PERFORMANCE BUDGET OF EMPLOYEES STATE INSURANCE CORPORATION, NEW DELHI FOR 1983-84.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMA-VIR): On behalf of Shri Veerendra Patil, I beg to lay on the Table a copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1983-84 under section 36 of the Employees' State Insurance Act, 1948.
[Placed in Library, *See* No. LT—6227/83].

SOLATIONUM FUND (AMENDMENT) SCHEME, 1983, REVIEW ON AND ANNUAL REPORT OF SHIPPING CORPORATION OF INDIA, *Ltd.*, BOMBAY FOR 1981-82 EACH.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): I beg to lay on the Table:

(1) A copy of Solatium Fund (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. S.O. 168(E) in Gazette of India dated the 9th March, 1983, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library, *See* No. LT-6228/83]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1981-82.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1981-82 along with Audited Accounts and the comments of the comptroller and Auditor General thereon.

[Place in Library, *See* No. LT-6229/83.]

Annual Accounts, etc. of Aligarh Muslim University, for 1981-82, Annual Report of and Review on Visva—Bharati, Shantiniketan, for 1981-82, etc.

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): On behalf of Shrimati Sheila Kaul, I beg to lay on the Table:

(1) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1981-82 together with Audit Report thereon under sub-section (4) of section 35 of the Aligarh Muslim University Act, 1920.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in Library, *See* No. LT-6230/83.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1981-82.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library, *See* No. LT-6231/83.]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1981-82.